

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 17**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd

.... Petitioner/Applicant

v.

C& C Construction Ltd

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (IBC), 2016**  
**(Liq.)**

**Order delivered on 24.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Adv. Varun Singh, Samdarshi Sanjay,  
Advocate  
For the Respondent : Adv. Pulkit Deora, Adv. Maitreyee Mishra,  
Adv. Rajesh Gupta, Anirudh Gotety, Adv.  
For SBI : Adv. PBA Srinivasan, Adv. Prerana  
Sabharwal, Adv. Pooja Kumari  
For the Promotors : Adv. Swapnil Gupta, Adv. Sadiq Noor

**ORDER**

**IA-1653/2022, IA-114/2022, CA-1960/2019, CA-1961/2019, CA-2012/2019, CA-2691/2019, IA-4985/2020, IA-6046/2021, IA-15/2022, IA-4019/2022 & IA-6238/2022**

Ld. Counsels for the parties appeared. At the request, list the main matter along with all the pending applications for a physical hearing on **22.08.2023**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**